

(h) The provisions relating to the different types of deposits and the extent to which they can be accepted are contained in the Companies (Acceptance of Deposits) Rules, 1975, which were laid on the table of the House on 21st March, 1975.

(c) Section 58A(6) of the Companies Act, 1956, read with Rule 11 of the Companies (Acceptance of Deposits) Rules, 1975 provides for the penalty for any of the contraventions.

**Applications for setting up Caustic Soda Plant in Andhra Pradesh**

8752. SHRI Y. ESWARA REDDY: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Central Government are aware of the growing demand of Caustic Soda in Andhra Pradesh;

(b) if so, the action taken upon the applications for letters of intent for setting up Caustic Soda units by the Andhra Pradesh Industrial Development Corporation Ltd. (S. No. CLP|2468|73) and two private parties namely M/s. Khandelwal Ferro-Alloys Ltd., New Delhi (S. No. 1475|CLP|71) and M/s. Continental Chemicals, Nellore; (S. No. 2728/CLP|72); and

(c) if decision is pending the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) to (c). Keeping in view the demand for Caustic Soda in the country by the end of Fifth-Five Plan and also the need for establishment of one additional unit in the State of Andhra Pradesh, adequate capacity has been approved by issue of licences/letters of intent including a letter of intent to Andhra Pradesh Industrial Development Corporation Ltd. The other two applications of M/s. Khandelwal Ferro-Alloys Ltd.

New Delhi and M/s. Continental Chemicals, Nellore have been rejected as adequate capacity has been covered.

**Supply of Raw Material for Chemical Industries in Orissa**

8753. SHRI ANADI CHARAN DAS: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Central Government have supplied adequate raw material to Orissa during 1974-75 for the chemical industries; and

(b) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) and (b). While the availability of inputs and raw materials at present is not adequate to meet the requirements of industries, every effort is being made to improve the same. Where indigenous production of raw materials required by industry is not adequate, imports are allowed to make good the deficiency, as far as possible, subject to the constraints of foreign exchange availability.

**Supply of Raw Material for Industries in Gujarat**

8754. SHRI D. D. DESAI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Central Government have supplied adequate imported raw materials to the synthetic textiles, plastics and pharmaceutical industries located in Gujarat during 1974-75; and

(b) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) and (b). While the availability of inputs and raw materials at present